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(iv) The present capacity for producing absolute alcohol is only 800 kl. per year distributed between two units.

(d) According to Government policy, all the molasses available should be gainfully used within the country to the maximum extent possible. Export of molasses are usually allowed only if availablity is surplus ^{to} requirement.

Manufacture of 'Decis' a Poent Pesticide

1360. SHRI R. R. MORARKA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have accept ed the offer of a French firm for transfer of its technology and know-now free of cost to manufacture "decis" a most ptoent pesicide;

(b) whether any location has been selected for the same;

(c) if so, it will be established in public or private sector; and

(d) what is the estimated cost quantum of manufacture and the proposed date of commissioning?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH): (a) to (d) Government have received applications for Industrial Licence from two private sector units for manufacture of Decamethrin (Decis) based o_n know-how to be supplied by a French Firm. These applications are under the consideration of the Government.

Hfre-Purchase Act, 1972

1361. SHRI R. R. MORARKA: Will the Minister of LAW, IUSTICE AND COMPANY AFFAIRS b_e pleased to state:

(a) whether it is a fact that, the Hire-Parehase Act, 1972 has not come into force so far; and

(b) if so, what are the reason therefor, and by when It Is likely to be brought into forco? THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Yes, Sir.

(b) a notification was issued on 30-4-1973 to bring the Act into force on 1-6-1973. Later another notification was issued on 31-5-1973 superseding the notification of 30th April, 1973 and proposing to bring the Act into on 1-9-1973. Since several force representations were received from the public against the bringing of the Act into force, it was decided not to enforce the Act and accordingly a notification rescinding the notification dated 31-5-1973 was issued on 23-8-1973. In its report on personal Property Security Law (1977), the Banking Law Committee has proposed certain far-reaching amendments to the Act. It is proposed to bring the Act into force only afer the recommendations made by the Committee are examined and decision taken to amend the Act suitably.

Help by U.K. in Power Generation|Coal Production and off-Shore Exploration Programmes

1362. SHRI R. R. MORARKA: Will the Minister of ENERGY be pleased to state:

(a) whether U.K. Government has shown any readiness to help in power generation, coal production and off-shore exploration programmes in this country;

(b) if so, whether any agreements have been entered into in this respect; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) Yes, Sir.

(b) and (c) The Government of U.K. has offered a grant to the extent of pound 30 million for the Power Sector and pound 31 million for the Coal Sector, the agree ments for which were concluded in Feb ruary, 1983. U.K. have also agreed to a grant of pound 117 million for Rihand Super Thermal Power Station. In addi tion, It has offered grant assistance of \pounds 30 million for the development of Amiro Coal Mine. These grants include $\pounds.65$ million for imports of U.K. machinery and $\pounds75$ million for local costs of these projects.

For Oil and Natural Gas Sector the British authorities have shown readiness to provide grant assistance to be used for financing import of goods and services of U.K. origin only for developmental projects to be appraised and approved by the Government of U.K.

M.R.T.P. and Large House paid up Capital and Profits

1363. SHRIMATI KANAK MUKHER-JEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total assets, turnover, gross profits and paid up capital of each. MRTP House aiad of the 20 largest Houses during the last three years, separately; and

(b) the share (in per cent) of all the MRTP Mouses and 20 largest Houses in the total assets of the corporate private sector during the same period?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI A2AD): (a) The total asets, turnover, profits before tax and paid-up capital of each MRTP House and of the 20 Largtst Houses during 1979, 1980 and 1981 are given in Statement-I annexed. *[See.* Appendix CXXV, Annexure No. 58].

(b) Data relating to total assets of the corporate private sector have not been compiled in the Department to work out the share of the MRTP Houses and 20 Largest Houses.

Manufacture of Fusep Machine

1364. SHRI ARABINDA GHOSH: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that FUSEP machine has been produced by-M|s. SRDC Private Limited, Calcutta for laving petrol and diesel; and

(b) if so, what action' Government contemplate to utilise the same in. the national|public interest?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGr SHANKAR MISHRA): (a) Yea, Sir.

(b) The 'FUSEP* fuel saving device was evaluated for its effectiveness by Indian Oil Corporation (Research and Development Centre), Faridabad, on petrol car in February, 1982, but it did not show any significant improvement in fuel economy.

1365. सी हुक्मदेव नारायण पादब क्या आम सौर पुनर्वांस मंत्री 25 मार्च, 1982 को राज्य सभा में झतारांकित प्राप्त 2646 के दिए गए उत्तर को देखेंगे झौर गह बताने की क्रुपा करेंगे कि:

(क) पटना में फैक्टिरियों के उन प्रबंधकों के विरुद्ध कोई कानूनी कार्यवाही न करने के क्या कारण हैं जो कोई कार्यवाही न करने के लिए जिम्मेदार थे ; और

(ख) कोई कार्यवाही न करने के जिम्मेदार पाए गए व्यक्तियों के विरुद्ध सरकार क्या कार्यवाही करने का विचार रखती है?

भग ग्रोर पुनर्वास मंद्रालय में राज्य मंत्री (श्रीधर्मवीर): (क) विहार सरकार ते प्राप्त सूचना के ग्रनुसार, श्रमिकों को देय बकाया राशियों का समय से भुगतान म करने के लिए संबंधित कारखानों के प्रबंधतंत्र के खिलाफ समुचित कार्यवाही गरू कर दी गई है।

(ख) प्रथम नहीं उठता।